

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 198**  
**12/241-242/PB/2019**

**IN THE MATTER OF:**

Mr. Sudeep Dutt

.... Applicant/petitioner

Vs.

Fusionnet Web Services Pvt. Ltd.

.... Respondent

**Order under Section 241-242 of Companies Act**

**Order delivered on 15.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Karan Malhotra, Adv.  
For the respondent


**ORDER**

Ld. Counsel for the respondent No. 1, 3, 4 & 5 states that reply shall be filed within two days with a copy in advance to the counsel opposite. However, reply by respondent No. 2 is not forthcoming nor any one has put in appearance on his behalf. Therefore proceeded *ex parte*.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List for arguments on 25.07.2019.

  
**(M.M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**